CENTRAL ADMINISTRTIVE TRIBUNAL LUCNOW BENCH LUCKNOW

ORIGINAL APPLICATION No:237/2006

this, the 17th day of May, 2006.

HON'BLE MR. JUSTICE KHEM KARAN, VICE CHAIRMAN HON'BLE MR. A. K. SINGH MEMBER (A)

Azis Ullah S/O Late Shad Ullah, aged about 53 years R/o Village & PostGandara, District-Bahraich.

Applicant.

By Advocate Shri A. K. Singh.

Versus

- 1. Union of India through the Secretary, Postal Department, New Delhi.
- 2. Chief Post Master General, Mahatma Gandhi Marg, Hazratganz, Lucknow, U.P.
- 3. Superintendent of Post Office, District-Bahraich.
- 4. Inspector of Posts Kaisarganj Division, District- Bahraich.

Respondents.

By Advocate Shri Vishal Chaudhary.

Order (Oral)

By Hon'ble Mr. Justice Khem Karan, Vice Chairman

Heard Shri A.K. Singh the learned counsel for the applicant and Shri Vishal Chaudhary the learned counsel for the respondents.

2. The grievance of the applicant is that though he has been discharging his functions as per rules as Departmental Runner since 20.3.2004 but is not being paid salary for the post and his salary for the post of EDR has also not been paid since February 2006 and the representation dated 12.4.2006 (Annexure - A.7) given to the Dak Adhikshak, Baraich is lying un disposed of. We think that this O.A. can be finally disposed of with suitable direction to Dak Adhikshak namely Respondent No. 3 to consider and dispose of the said representation of the applicant.

3. The O.A. is accordingly disposed of with a direction to the Respondent No. 3 to consider and dispose of the representation dated 12.4.2006(copy of which Annexure-A.7) of the applicant, in the light of the relevant rules and the orders on the subject within a period of two months from the date a certified copy of this order together with the copy of the said representation is produced before him. No costs.

(N.D. DAYAL) Member(A)

(Khem Karan) Vice Chairman.

V.